

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

CONMT.PET.(C) No.1824/2017 in C.A. No. 5559/2017

MST. KALLI (D) THE LR. AMIN CHAND (D)  
THR LRS. & ORS.

Petitioner(s)

VERSUS

CHOKLA @ CHOWKHRAM & ORS.

Respondent(s)

O R D E R

No alternative arrangements have been made and looking into the over all circumstances of the case, no case of contempt is made out.

The Contempt Petition stands dismissed.

All pending applications stand disposed of.

.....J.  
[DINESH MAHESHWARI]

.....J.  
[VIKRAM NATH]

NEW DELHI,  
17TH DECEMBER, 2021